

OFFER OPENING PUBLIC ANNOUNCEMENT IN ACCORDANCE WITH REGULATION 18(7) OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED CUM CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT CUM ADDENDUM TO THE LETTER OF OFFER, FOR THE ATTENTION OF THE PUBLIC SHAREHOLDERS OF

# SELAN EXPLORATION TECHNOLOGY LIMITED

Registered Office: J-47/1, Shyam Vihar Dindarpur, Najafgarh, New Delhi - 110043;

Corporate Identification Number: L74899DL1985PLC021445;

Tel. No.: +91 - 124 - 4200325; Email: investors@selanoil.com; Website: www.selanoil.com; Contact Person: Ms. Deepa Bhalla, Company Secretary & Compliance Officer

OPEN OFFER FOR ACQUISITION OF UP TO 39,52,000 (THIRTY NINE LAKHS FIFTY TWO THOUSAND ONLY) FULLY PAID-UP EQUITY SHARES OF FACE VALUE OF ₹ 10 (RUPEES TEN ONLY) EACH ("EQUITY SHARES"), REPRESENTING 26.00% OF THE VOTING SHARE CAPITAL OF SELAN EXPLORATION TECHNOLOGY LIMITED ("TARGET COMPANY"), FROM THE PUBLIC SHAREHOLDERS OF THE TARGET COMPANY BY BLACKBUCK ENERGY INVESTMENTS LIMITED ("BEIL" OR "ACQUIRER") ALONG WITH ANTELOPUS ENERGY PRIVATE LIMITED ("AEPL" OR "PAC"), IN ITS CAPACITY AS A PERSON ACTING IN CONCERT WITH THE ACQUIRER FOR THE PURPOSES OF THE OPEN OFFER, PURSUANT TO AND IN COMPLIANCE WITH THE REQUIREMENTS OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011, AS AMENDED ("SEBI (SAST) REGULATIONS), 2011") ("OFFER" OR "OPEN OFFER").

This offer opening public announcement cum corrigendum to the Detailed Public Statement cum Addendum to the Letter of Offer ("Offer Opening Public Announcement cum Corrigendum cum Addendum") is being issued by IIFL Securities Limited, the manager to the Open Offer ("Manager to the Offer" or "Manager"), for and on behalf of the Acquirer and the PAC, pursuant to and in accordance with Regulation 18(7) of the SEBI (SAST) Regulations, 2011.

This Offer Opening Public Announcement cum Corrigendum cum Addendum should be read in continuation of and in conjunction with: (a) the Public Announcement dated March 17, 2022 ("PA"); (b) the Detailed Public Statement dated March 24, 2022 that was published in all editions of "Financial Express" (English) and "Jansatta" (Hindi) and the Mumbai edition of "Navshakti" (Marathi), on March 25, 2022 ("DPS"); and (c) the Letter of Offer dated May 24, 2022 along with Form of Acceptance cum Acknowledgement ("LOF"). This Offer Opening Public Announcement cum Corrigendum cum Addendum is being published in all the newspapers in which the DPS was published.

For the purposes of this Offer Opening Public Announcement cum Corrigendum cum Addendum, the following terms would have the meaning assigned to them herein below:

Capitalised terms used but not defined in this Offer Opening Public Announcement cum Corrigendum cum Addendum shall have the meaning assigned to such terms in the LOF.

## 1. Offer Price

The Offer Price is ₹ 200.00 (Rupees Two Hundred Only) per Equity Share. There has been no revision in the Offer Price.

## 2. Recommendations of the committee of independent directors of the Target Company

The committee of independent directors of the Target Company ("IDC") published its recommendation dated May 30, 2022 on the Open Offer on May 31, 2022 in the same newspapers where the DPS was published. The relevant extract of the IDC recommendation is given below:

Members of the Committee of Independent Directors	1. Mr. Raman Singh Sidhu (Chairperson); and 2. Mr. Manjit Singh (Member)
Recommendation on the Open Offer, as to whether the Open Offer is fair and reasonable	Based on the review of the Public Announcement, Detailed Public Statement, Draft Letter of Offer and Letter of Offer, IDC members believe that the Offer is fair and reasonable and in line with the SEBI (SAST) Regulations, 2011 and the Offer Price of ₹ 200.00 per Equity Share is in accordance with the SEBI (SAST) Regulations, 2011.
Summary of reasons for the recommendation	IDC has taken into consideration the following for making the recommendation: <b>IDC has reviewed:</b> a. The Public Announcement ("PA") dated March 17, 2022; b. The Detailed Public Announcement ("DPS") dated March 24, 2022 which was published on March 25, 2022; c. The Draft Letter of Offer ("DLOF") dated April 01, 2022; d. The Letter of Offer ("LOF") dated May 24, 2022; Based on review of PA, DPS, DLOF and LOF, the IDC Members are of the view that the Offer Price of ₹ 200.00 is in line with the parameters prescribed by SEBI in SEBI (SAST) Regulations, 2011. However, the Public Shareholders should independently evaluate the Offer and take an informed decision on the matter. The Public Shareholders have an option to either tender the equity shares held by them or remain invested in the Target Company.

## 3. Other details of the Open Offer

3.1. The Open Offer is not a competing offer in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011. Further, there has been no competing offer to this Open Offer.

3.2. The LOF dated May 24, 2022 has been dispatched by May 27, 2022 to the Public Shareholders as on the Identified Date (i.e., May 20, 2022). It is clarified that all the Public Shareholders (even if they acquire Equity Shares and become shareholders of the Target Company after the Identified Date) are eligible to participate in the Open Offer.

3.3. Public Shareholders who have acquired the Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date or those who have not received the LOF, may participate in this Offer by submitting an application on a plain paper giving details set out below and in the LOF. In the alternate, such holders of the Equity Shares may apply in the Form of Acceptance-cum-Acknowledgement in relation to this Open Offer that will be annexed to the LOF, which may also be obtained from the SEBI website (<http://www.sebi.gov.in/>) or from Link Intime India Private Limited ("Registrar to the Offer"). The application is to be sent to the Registrar to the Offer at any of the collection centers of the Registrar to the Offer mentioned under paragraph 3 of Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 40 of the LOF during the business hours on or before the date of closure of the Tendering Period in accordance with the procedure as set out in the LOF, together with:

- the DP name, DP ID, account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares to the Escrow Demat Account; and
- Public Shareholders having their beneficiary account with CDSL must use the "inter-depository delivery instruction slip" for the purpose of crediting their equity shares of the Target Company in favour of the Escrow Demat Account.

For the purpose of the Offer, the Registrar to the Offer has opened the Escrow Demat Account in the name and style of "LIPL SELAN EXPLORATION OFFER ESCROW DEMAT ACCOUNT" with Ventura Securities Limited as the Depository Participant in NSDL. The DP ID is IN303116 and the Client ID is 14225627.

3.4. The Underlying Transaction (which triggered the Offer) is a Foreign Direct Investment under the terms of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019. Under Rule 6(a) read with paragraph 1(b)(i) of Schedule 1 of the Foreign Exchange Management (Non-Debt Instruments) Rules, 2019, a person resident outside India is permitted to purchase the equity shares of a listed Indian company on the stock exchange if such person has already acquired control of such Indian listed company in accordance with the SEBI (SAST) Regulations, 2011. Accordingly, the Acquirer (being a person resident outside India) is not permitted to purchase the Equity Shares on the stock exchange under the mechanism for acquisition of equity shares specified in SEBI circular CIR/CFD/POLICYCELL/2015 dated April 13, 2015 ("SEBI Circular") and SEBI circular CFD/DCR2/CIR/P/2016/131 dated December 9, 2016. Further, as provided in the SEBI Circular, the Acquirer shall be following the "tender offer method" for acquisition of the Offer Shares. Accordingly, securities transaction tax will not be applicable to the Equity Shares accepted in this Offer and the Public Shareholders whose Equity Shares have been validly tendered and accepted may be subject to applicable capital gains tax. The Public Shareholders are advised to consult their respective tax advisors for assessing the tax liability, pursuant to this Offer, or in respect of other aspects such as the treatment that may be given by their respective assessing officers in their case, and the appropriate course of action that they should take.

3.5. The Public Shareholders are requested to refer to Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 39 onwards of the LOF in relation to, *inter-alia*, the procedure for tendering their Equity Shares in the Open Offer and are also required to adhere to and follow the procedure outlined therein. A summary of the procedure for tendering Equity Shares in the Offer is as below:

- In case of Equity Shares held in physical form:** Public Shareholders who are holding physical Equity Shares and intend to participate in the Open Offer will be required to submit to the centres mentioned in paragraph 3 of Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 40 of the LOF, Form of Acceptance-cum-Acknowledgement duly completed and signed in accordance with the instructions contained therein along with the complete set of documents for verification procedures to be carried out including: (i) original share certificate(s); (ii) valid share transfer form(s) duly filled and signed by the transferors (i.e., by all registered shareholders in same order and as per the specimen signatures registered with the Target Company) and duly witnessed at the appropriate place authorizing the transfer in favour of the Target Company; (iii) self-attested copy of the shareholder's PAN Card; and (iv) any other relevant documents such as power of attorney, corporate authorization (including board resolution/specimen signature), notarized copy of death certificate and succession certificate or probated will, if the original shareholder has deceased, etc., as applicable.

Public Shareholders who wish to accept the Offer and tender their Equity Shares can send/deliver the Form of Acceptance-cum-Acknowledgement duly signed along with all the relevant documents (envelope should be super-scribed "Selan Exploration - Open Offer") at any of the collection centres of the Registrar to the Offer as mentioned in paragraph 3 of Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 40 of the LOF during the working hours on or before the date of closure of the Tendering Period in accordance with the procedure as set out in the LOF.

- In case of Equity Shares held in dematerialized form:** Public Shareholders who are holding Equity Shares in dematerialized form and intend to participate in the Open Offer shall send Form of Acceptance-cum-Acknowledgement duly completed and signed in

accordance with the instructions contained therein by all the beneficial holders of the Equity Shares, as per the records of the DP and photocopy of the Delivery Instruction in "off-market" mode or counterfoil of the delivery instruction slip in "off-market" mode, duly acknowledged by the DP to the Registrar to the Offer.

Public Shareholders who desire to tender their Equity Shares in the dematerialized form under the Open Offer would have to ensure that their Equity Shares are credited in the Escrow Demat Account, before the closure of the Tendering Period, i.e. June 16, 2022 (Thursday) and as per the procedure specified in paragraph 10 of Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 42 of the LOF.

- In case of non-receipt of the LOF: Public Shareholders may (i) download the same from the SEBI website ([www.sebi.gov.in](http://www.sebi.gov.in)) and can apply by using the same; or (ii) obtain a physical copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares. Alternatively, in case of non-receipt of the LOF, Public Shareholders holding the Equity Shares may participate in the Open Offer by providing their application in plain paper in writing signed by all shareholder(s) stating name, address, distinctive numbers, folio nos., number of shares tendered/withdrawn, number of shares held and other documents (as applicable) as mentioned in the LOF.

- The application to be sent to the Registrar to the Offer at any of the collection centres mentioned under paragraph 3 of Section IX (Procedure for Acceptance and Settlement of the Open Offer) on page 40 of the LOF, should reach the Registrar to the Offer during business hours on or before 5:00 p.m. on the date of closure of the Tendering Period of this Offer, together with:

- the depository participant ("DP") name, DP ID, beneficiary account number together with a photocopy or counterfoil of the delivery instruction slip in "off-market" mode duly acknowledged by the DP for transferring the Equity Shares of the Target Company to the special depository account ("Escrow Demat Account"), as per the details given below:

Name of the Depository Participant	Ventura Securities Limited
DP ID	IN303116
Client ID	14225627
Account Name	LIPL SELAN EXPLORATION OFFER ESCROW DEMAT ACCOUNT
Depository	NSDL
Mode of Instruction	Off Market

**Note:** Public Shareholders having their beneficiary account with CDSL must use the inter-depository delivery instruction slip for the purpose of crediting their equity shares of the Target Company in favour of the Escrow Demat Account.

- Public Shareholders have to ensure that their Equity Shares are credited in the above mentioned Escrow Demat Account, before the closure of the Tendering Period

5. In accordance with Regulation 16(1) of the SEBI (SAST) Regulations, 2011, the draft letter of offer dated April 1, 2022 ("DLOF") was submitted to SEBI on April 1, 2022. SEBI issued its observations on the DLOF by way of its communication dated May 18, 2022. SEBI's observations have been suitably incorporated in the LOF.

6. **Material Updates (from the date of the DPS):** The comments specified in the SEBI Observation Letter and certain changes (occurring after the date of the DPS) which may be material have been incorporated in the LOF and are more particularly disclosed in paragraphs 7-9 below. Other than as mentioned in paragraphs 7-9, there has been no material changes in relation to the Open Offer since the date of the DPS, save as otherwise disclosed in the LOF, and in this Offer Opening Public Announcement cum Corrigendum cum Addendum.

## 7. Details regarding the status of Required Statutory Approvals:

7.1. The disclosures in the DPS under Section VI (Statutory and Other Approvals) and in the DLOF under Part D (Statutory and Other Approvals) of Section VIII (Terms and conditions of the Open Offer) have been modified in the LOF on account of receipt of letters from MoPNG dated May 11, 2022 and May 23, 2022. Accordingly, Section VI (Statutory and Other Approvals) of the DPS stands amended. The updated details have been disclosed under Part D (Statutory and Other Approvals) of Section VIII (Terms and conditions of the Open Offer) on pages 38 and 39 of the LOF which is as follows:

- "As of the date of this Letter of Offer, the consummation of the Underlying Transaction and the Open Offer is subject to the receipt of the Required Statutory Approval, which was applied for and satisfaction of conditions precedent specified in the Share Purchase Agreement (unless waived in accordance with the Share Purchase Agreement). To the best of the knowledge of the Acquirer and the PAC, there are no other statutory or governmental approvals required for the consummation of the Transaction. However, if any other statutory or governmental approval(s) are required or become applicable at a later date before closure of the Tendering Period, this Open Offer shall be subject to such statutory approvals and the Acquirer and/or PAC shall make the necessary applications for such statutory approvals. The application for the Required Statutory Approval (as currently deemed necessary) has been submitted to the Ministry of Petroleum and Natural Gas, Government of India and Directorate General of Hydrocarbons, Ministry of Petroleum and Natural Gas, Government of India. In relation to the Required Statutory Approval, the MoPNG has by way of its letter dated May 11, 2022 and further letter dated May 23, 2022 clarified that no approval is required from them for the Transaction and further stated that the Target Company is required to notify the Government of India after completion of the Transaction and the Acquirer is required to submit performance guarantee.
- In the event that the Required Statutory Approval is not received within 6 calendar months from the date of the Public Announcement (or such other later date as the Acquirer and Sellers may mutually agree in writing under the Share Purchase Agreement) or refused for any reason, which was applied for or if the conditions precedent as specified in the Share Purchase Agreement (as set out at paragraph 7(i) of Part A (Background of the Offer) of Section III (Details of the Open Offer) of this Letter of Offer, which are outside the reasonable control of the Acquirer and the PAC, are not satisfied, the Acquirer may rescind the SPA and shall have the right to withdraw this Open Offer in terms of Regulation 23(1) of the SEBI (SAST) Regulations, 2011. In relation to the Required Statutory Approval, the MoPNG has by way of its letter dated May 11, 2022 and further letter dated May 23, 2022 clarified that no approval is required from them for the Transaction and further stated that the Target Company is required to notify the Government of India after completion of the Transaction and the Acquirer is required to submit performance guarantee. In the event of the SPA being rescinded and a withdrawal of the Open Offer, a public announcement will be made within 2 Working Days of such withdrawal, in the same newspapers in which the DPS has been published and such public announcement will also be sent to the BSE, NSE, SEBI and the Target Company at its registered office.

- In case of delay in receipt of the Required Statutory Approval, which was applied for or any statutory approval that may be required by the Acquirer and/or PAC, SEBI may, if satisfied that delayed receipt of the requisite statutory approvals was not due to any willful default or neglect of the Acquirer or PAC or the failure of the Acquirer or PAC to diligently pursue the application for the approval, grant an extension of time to the Acquirer and/or the PAC for making payment of the consideration to the Public Shareholders whose Offer Shares have been accepted in the Open Offer, subject to such terms and conditions as may be specified by SEBI, including payment of interest in accordance with Regulation 18(11) of the SEBI (SAST) Regulations, 2011. In relation to the Required Statutory Approval, the MoPNG has by way of its letter dated May 11, 2022 and further letter dated May 23, 2022 clarified that no approval is required from them for the Transaction and further stated that the Target Company is required to notify the Government of India after completion of the Transaction and the Acquirer is required to submit performance guarantee. Where any statutory approval extends to some but not all of the Public Shareholders, the Acquirer and/or the PAC shall have the option to make payment to such Public Shareholders in respect of whom no statutory approvals are required in order to complete this Open Offer.

- All Public Shareholders (including resident or non-resident shareholders) must obtain all requisite approvals required, if any, to tender the Offer Shares (including without limitation, the approval from the RBI) held by them, in the Offer and submit such approvals, along with the other documents required to accept this Offer. In the event such approvals are not submitted, the Acquirer and the PAC reserve the right to reject such Equity Shares tendered in this Offer. Further, if the holders of the Equity Shares who are not persons resident in India had required any approvals (including from the RBI, or any other regulatory body) in respect of the Equity Shares held by them, they will be required to submit such previous approvals, that they would have obtained for holding the Equity Shares, to tender the Offer Shares held by them, along with the other documents required to be tendered to accept this Offer. In the event such approvals are not submitted, the Acquirer and PAC reserve the right to reject such Offer Shares.

- Subject to the receipt of statutory and other approvals, if any, the Acquirer and the PAC shall complete all procedures relating to payment of consideration under this Offer within 10 working days from the date of expiry of the Tendering Period to those Equity Shareholders whose share certificates and/or other documents are found valid and in order and are accepted for acquisition by the Acquirer.

7.2. In view of the aforementioned, the disclosures with respect to the status of statutory and other approvals have been appropriately amended in the LOF at: (i) bullet point 2 and 6 on the cover page of the LOF; (ii) bullet point 1 and 2 under paragraph A (Risks Factors relating to the Underlying Transaction and the Offer) under the section dealing with Risk Factors on page 3 of the LOF; (iii) paragraph 13 of Part B (Details of the Proposed Open Offer) of Section III (Details of the Open Offer) on page 18 of the LOF; (iv) paragraphs 1, 2 and 3 of Part D (Statutory and Other Approvals) of Section VIII (Terms and conditions of the Open Offer) on pages 38 and 39 of the LOF.

As on the date of this Offer Opening Public Announcement cum Corrigendum cum Addendum, to the best of the knowledge of the Acquirer and the PAC, there are no other statutory approvals required to acquire the Equity Shares that are validly tendered by the Public Shareholders pursuant to the Open Offer. However, in case any further statutory or

other approval becomes applicable prior to completion of the Open Offer, the Open Offer would also be subject to such other statutory or other approval(s) being obtained.

## 8. Other key updates and changes include the following:

- The LOF has been updated to include there are no directions subsisting or proceedings pending against the Acquirer and the PAC under the SEBI Act and regulations made thereunder or by any other regulator. Please refer to paragraph 11 of Part A (Background of the Offer) of Section III (Details of the Open Offer) on page 16 of the LOF for further details.
- The LOF has been updated to include the market price of the equity shares of the Target Company as on the date of the Public Announcement and date immediately after the Public Announcement on BSE and NSE. Please refer to paragraph 3 of Section VI (Background of the Target Company) on page 28 of the LOF for further details.
- The LOF has been updated to include the pre and post Offer shareholding pattern of the Target Company and related information as on May 20, 2022. Please refer to paragraph 14 of Section VI (Background of the Target Company) on page 31 of the LOF for further details.
- The LOF has been updated to include the pre and post Offer shareholding pattern of the Target Company and related information as on March 20, 2022. Please refer to paragraph 14 of Section VI (Background of the Target Company) on page 31 of the LOF for further details.
- Material update post the date of LOF:** The Target Company has vide its letter dated May 27, 2022 informed the Stock Exchanges that Winton Roavic LLP, one of the Sellers and a member of Promoter & Promoter Group, has initiated it under Regulation 10(5) of SEBI (SAST) Regulations, 2011 that it proposes to acquire 12,00,000, 11,00,000 and 75,000 equity shares of the Target Company from the other Sellers and members of Promoter & Promoter Group i.e., Mrs. Raj Kapur, Mrs. Rohini Kapur and Mr. Rohit Kapur, respectively, through an inter-se transfer amongst themselves. The transaction may take place during June 3, 2022 to June 10, 2022.

## 9. Revised Schedule of Activities

The (Tentative Schedule of Activity) under Section VII of the Detailed Public Statement has been amended and the revised schedule of activities pertaining to the Open Offer is set out below:

Activity	Original schedule of activities disclosed in DLOF	Revised schedule of activities
	Day and Date	Day and Date <sup>a</sup>
Public Announcement	Thursday, March 17, 2022	Thursday, March 17, 2022
Publication of DPS in the newspapers	Friday, March 25, 2022	Friday, March 25, 2022
Last date of filing of the Draft Letter of Offer with SEBI	Friday, April 1, 2022	Friday, April 1, 2022
Last date for public announcement for a competitive bid <sup>(1)</sup>	Tuesday, April 19, 2022	Tuesday, April 19, 2022
Last date for SEBI observations on Draft Letter of Offer (in the event SEBI has not sought clarifications or additional information from the Manager to the Offer)	Tuesday, April 26, 2022	Wednesday, May 18, 2022 <sup>(2)</sup>
Identified Date <sup>(3)</sup>	Thursday, April 28, 2022	Friday, May 20, 2022
Last date for dispatch of the Letter of Offer to the Public Shareholders of the Target Company whose names appear on the register of members on the Identified Date	Friday, May 6, 2022	Friday, May 27, 2022
Last Date by which the committee of the independent directors of the Target Company shall give its recommendation to the shareholders of the Target Company for this Open Offer	Wednesday, May 11, 2022	Wednesday, June 1, 2022
Last date for revising the Offer Price/Offer Size	Wednesday, May 11, 2022	Wednesday, June 1, 2022
Last date of publication of Offer Opening Public Announcement, in the newspapers in which the DPS has been published	Thursday, May 12, 2022	Thursday, June 2, 2022
Date of commencement of Tendering Period (Offer Opening Date)	Friday May 13, 2022	Friday, June 3, 2022
Date of Expiry of Tendering Period (Offer Closing Date)	Friday, May 27, 2022	Thursday, June 16, 2022
Last date for completion of all requirements including payment of consideration	Friday, June 10, 2022	Thursday, June 30, 2022
Last date for publication of post Open Offer public announcement in the newspapers in which the DPS has been published	Friday, June 17, 2022	Thursday, July 7, 2022

<sup>(1)</sup> There is no competing offer as on the date of the LOF

<sup>(2)</sup> Actual date of receipt of SEBI's final observations on the DLOF

<sup>(3)</sup> The Identified Date is only for the purpose of determining the Public Shareholders as on such date to whom the Letter of Offer would be sent. It is clarified that all the Public Shareholders of the Target Company (registered or unregistered) are eligible to participate in this Offer at any time prior to the closure of this Open Offer.

\*The original schedule of activities were indicative (prepared on the basis of timelines provided under the SEBI (SAST) Regulations, 2011) and were subject to receipt of relevant approvals from various statutory/regulatory authorities.

The Acquirer and the PAC, their respective directors, accept full responsibility for the information contained in this Offer Opening Public Announcement cum Corrigendum cum Addendum (except for the information pertaining to the Target Company, which has been sourced from publicly available sources or from information published or provided by the Target Company) and also for the obligations of the Acquirer and the PAC, laid down in the SEBI (SAST) Regulations, 2011 in respect of the Open Offer.

This Offer Opening Public Announcement cum Corrigendum cum Addendum is expected to be available on SEBI's website at [www.sebi.gov.in](http://www.sebi.gov.in).

Issued on behalf of the Acquirer and PAC by the Manager to the Open Offer	
	<b>IIFL SECURITIES LIMITED</b> 10 <sup>th</sup> Floor, IIFL Centre, Kamala City, Senapati Bapat Marg, Lower Parel (West), Mumbai - 400 013, Maharashtra Tel. No.: +91 22 4646 4728 Fax No.: +91 22 2493 1073 E-mail id: <a href="mailto:set.openoffer@iiflcap.com">set.openoffer@iiflcap.com</a> Contact Person: Mukesh Garg / Yogesh Malpani SEBI Registration Number: INM00010940
Registrar to the Offer	
	<b>LINK INTIME INDIA PRIVATE LIMITED</b> C-101, 1 <sup>st</sup> Floor, 247 Park, Lal Bahadur Shastri Marg, Vikhroli (West), Mumbai 400 083, Maharashtra, India Tel. No.: +91 22 4918 6200 Fax No.: +91 22 4918 6195 Email id: <a href="mailto:selan.off@linkintime.co.in">selan.off@linkintime.co.in</a> Contact Person: Mr. Sumeet Deshpande SEBI Registration Number: INR00004058

Issued by the Manager to the Open Offer

IIFL Securities Limited

On behalf of the Acquirer and the PAC

Signed for and on behalf of Blackbuck Energy Investments Limited

Sd/-

Name: Suniti Kumar Bhat

Designation: Director

Place: Gurgaon

Signed for and on behalf of Antelopus Energy Private Limited

Sd/-

Name: Siva Kumar Pothepalli

Designation: Director

Place: New York

Date: June 1, 2022